

tee who have special interest in drama and music, either vocal or instrumental;

(e) whether there is any member in the Local Audition Committee who has knowledge in Odissi and also folk music of Orissa; and

(f) on what basis members to the above Committee are selected?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a). The average time allotted in a month during 1959 for various forms of music broadcast from Cuttack Station was as follows:

		mts.
Oriya Music	Vocal .	1494
	Instrumental	10
Hindustani music	Vocal .	1511
	Instrumental	932
Karnataka music	Vocal .	120
	Instrumental	360.

(b) The present quantum of Oriya music is considered adequate.

(c) There is no Drama Producer at AIR, Cuttack, since September 1960 when the incumbent of the post was transferred from the Station. The post has been advertised and an appointment will be made in the near future.

(d) There are four members on the Programme Advisory Committee attached to the Cuttack Station of AIR who have special interest in music and drama.

(e) Yes, Sir.

(f) Members of Local Audition Committee are selected on the basis of their standing, knowledge and interest in music and as far as possible from among connoisseurs who are not professional musicians.

#### Handloom Weavers

840. **Shri Tangamani:** Will the Minister of Planning be pleased to state:

(a) whether representatives of handloom weavers met the Minister

and members of the Planning Commission on 20th September, 1960;

(b) if so, the nature of representations;

(c) whether it is a fact that they demanded increased allotment for the Third Five Year Plan and greater facilities for export; and

(d) if so, the action taken by Planning Commission in this regard?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) Some representatives of the handloom weavers met one or two Members of the Planning Commission individually on the 17th September, 1960.

(b) and (c). The representatives submitted a memorandum which contained certain suggestions in regard mainly to the target of cloth production for meeting internal requirements and exports under the Third Plan, reservation of the fields of production between the organised and the decentralised sectors of the industry and an increased allotment for the handloom industry.

(d) The suggestions have been noted.

#### Naga Hostiles

841. { **Shri Raghunath Singh:**  
**Shri Assar:**

Will the **Prime Minister** be pleased to state whether it is a fact that a lance nayak and an assistant driver received bullet injuries when a gang of Naga Hostiles fired on a jeep of the Eastern Frontier Rifles which was moving on the Imphal-Tamu Road on 6th November, 1960?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Yes.

The jeep was sniped at by the Naga Hostiles at about 1530 hours while on its way from Imphal to Tamenglong in Manipur. A lance naik and the driver of the jeep suffered bullet injuries. Reinforcements were rushed from the nearby post and the area

was searched. The Hostiles, however, managed to escape.

#### Industrial Survey of Rajasthan

842. **Shri Karni Singhji:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have received any blueprint of economic and industrial survey carried out in Rajasthan; and

(b) if so, the details thereof?

**The Minister of Commerce (Shri Kanungo):** (a) No, Sir.

(b) Does not arise.

#### Visit of Netaji Subhash Bose's Daughter to India

843. **Shri Aurobindo Ghosal:** Will the Prime Minister be pleased to state:

(a) whether the daughter of Netaji Subhash Chandra Bose has intimated her desire to come to India; and

(b) if so, when?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) and (b). Yes, the daughter of Netaji is likely to visit India in December this year. The date of her arrival is not known.

12 hrs.

#### MOTION FOR ADJOURNMENT

श्री प्रकाश वीर शास्त्री (गुडगांव) :  
प्रधान महोदय, दिल्ली में कल और परसों  
पकालियों द्वारा कुछ इस प्रकार की घटनायें  
की गई हैं जिन से दिल्ली की शान्ति व्यवस्था  
भंग होने की संभावना बढ़ गई है। उस  
सम्बन्ध में मैंने एक स्थगन प्रस्ताव दिया  
था। पार्लियामेंट से ५० वदम दूर पर जो  
कल घटना घटी है जिसमें ८६ पुलिस के  
आदमी घायल हुए हैं और डिस्ट्रिक्ट जज,  
डिप्टी कमिश्नर, एस० पी० और डी० एस०  
पी० जैसे व्यक्ति भी घायलों में सम्मिलित  
हैं। यहाँ पर कल अशु गैस छोड़ी गई और  
जिसकी सदन में भी चर्चा हुई। दिल्ली की  
शान्ति भंग हो गई है। मैं यह निवेदन

करना चाहता हूँ कि इस सम्बन्ध में विचार  
दिया जाये।

**Mr. Speaker:** No separate *vichar* is going to happen here. Some persons want some kind of thing to be done in this country and they have some peaceful demonstrations. Whenever it is apprehended that it may interfere with peace and order, then, certainly, police will take action. Some hon. Members have tabled some adjournment motions....

**Shri S. M. Banerjee (Kanpur):** Sir, I have another adjournment motion.

**Mr. Speaker:** I know that. Not one. I know that almost every day the hon. Member tables some adjournment motion. I am aware of that. I have referred to all the adjournment motions. It is a matter of law and order. If hon. Members want a particular thing they can move a resolution. If they want a *suba* let them do so. This is not the way in which to behave.

Again and again, if they are prevented from coming to Parliament House there is trouble. If they come into Parliament House there is greater trouble. What is it that can be done? I can never understand that. (*Interruptions*). Tear gas does not stop at our instance. An attempt was made here to prevent them coming too near the Parliament House. Brickbats and other things were thrown. It is all there in the newspapers. Everyone knows it. In spite of trouble being there on the spot the Police took action. Some of them were beaten and this is what happened. Instead of thanking them we are trying to move adjournment motions against them. This is rather curious. I do not know whether we can get along here. All of us will have to stand outside as policemen and then adjourn the proceedings of the House and carry on. This is coming to that. In right manners what I expect is this. Certainly, the Opposition is entitled to bring it to the notice of the House. Whenever Government does it properly, even then, there is an accusation.